

RA No.581/2020

1

Exh.3

**IN THE SPECIAL COURT FOR NARCOTIC DRUGS AND
PSYCHOTROPIC SUBSTANCES ACT, 1985, AT GR. BOMBAY**

**ORDER BELOW EXH.3
IN
R.A NO. 581 OF 2019
(CNR No.MHCC02-008448-2020)**

Abdel Basit Parihar ..Applicant

V/s

The State of Maharashtra
(At the instance of NCB) ..Respondent

Appearance :

Adv. Ms. Alisha Parekh for applicant/accused.
SPP Shri Atul Sarpande for NCB.

**CORAM : H.H. THE SPECIAL JUDGE (NDPS)
SHRI G.B.Gurao (C.R.43)**

DATE : 06/10/2020

ORDER

1. This is an application on behalf of accused Abdel Basit Parihar for permission to appear him for online examination.
2. Ms. Parekh Advocate for applicant has submitted that applicant is currently in judicial custody. Applicant is studying B Architecture and he is taking education in Rizvi College. Applicant has appeared for 10th Semester of his examination. The examination is scheduled on 8/10/2020 at about 14.00 to 15.30 hours through online. The examination is before Final Jury (external). The examination will be conducted online on Google Meet. The Roll number of the applicant is

MU1547 and Mumbai University allotted no. is 5334. This is last Semester. If the permission is not given for examination the entire career of the applicant will be affected. She further submitted that the father of the applicant be allowed to supply him study material and documents in the jail. Lastly Ms. Parekh Advocate for applicant has submitted that applicant be produced in the Court and his examination be conducted here.

3. Mr. Sarpande Learned SPP for NCB has submitted that applicant may be allowed to appear his examination through jail.

4. At present applicant is in Taloja Central Prison. It appears that applicant is student of B Architecture and his final examination is through online. The examination is scheduled on 8/10/2020. Due to Covid-19 a pandemic, it is not possible to bring the applicant in the Court, however permission can be given to the applicant to appear for examination through Google Meet in the jail. Considering the facts and circumstances, I pass following order.

ORDER

1. Application (Exh.3) is allowed.
2. Jail Superintendent of Taloja Central Prison is hereby directed to permit the applicant Abdel Basit Parihar to appear for his examination which is scheduled on 8/10/2020 at around 14.00 to 15.30 hours through online on Google Meet.
3. Jail Superintendent of Taloja Central Prison is directed to make necessary arrangement and provide

facility for online examination to the applicant Abdel Basit Parihar.

4. Father of the applicant i.e. Rizvan Parihar is permitted to give study material to the applicant in Taloja Central Prison.
5. Application (Exh.3) stands disposed of accordingly.

(G.B.Gurao)
NDPS Special Judge
City Civil & Sessions Court,
Gr. Bombay.
C.R. 43

Typed on : 06/10/2020
Checked on : 06/10/2020
Signed on : 06/10/2020

CERTIFIED TO BE TRUE AND CORRECT COPY OF THE ORIGINAL SIGNED JUDGMENT/ORDER”

06/10/2020
UPLOAD DATE AND TIME

Mrs. S.S.Sawant
NAME OF STENOGRAPHER

Name of the Judge(with Court Room No.)	HHJ SHRI.G.B.Gurao (C.R.No.43)NDPS Spl Judge
Date of pronouncement of /Order	06/10/2020
Order signed by P.O. on	06/10/2020
order uploaded on	06/10/2020